

ITEM NO.4

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4837/2024

(Arising out of impugned final judgment and order dated 11-03-2024 in BA No. 795/2024 passed by the High Court of Delhi at New Delhi)

AMANATULLAH KHAN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.82829/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Vikram Chaudhari, Sr. Adv.
Mr. Rajat Bhardwaj, AOR
Mr. Karan Sharma, Adv.
Ms. Ankita M Bhardwaj, Adv.
Mr. Kaustubh Khanna, Adv.
Md. Ainul Ansari, Adv.
Ms. Muskan Khurana, Adv.
Ms. Arveen Sekhon, Adv.
Mr. Rishi Sehgal, Adv.
Md. Irshad, Adv.
Mr. Rishikesh, Adv.
Md. Ainul Ansari, Adv.
Mohd. Siwach, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V. Raju, ASG
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.

Mr. Anand Kirti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment to

the extent it denies benefit of anticipatory bail to the petitioner - Amanatullah Khan.

However, we clarify that the observations made in the impugned judgment will not be treated as findings on merits relating to the evidence and material relied upon by the respondent - Directorate of Enforcement¹.

It is pointed out by the learned Senior Advocate appearing for the petitioner that the respondent - Directorate has filed an application for issue of non-bailable warrants against the petitioner - Amanatullah Khan before the Special Court. He states that the petitioner - Amanatullah Khan will appear before the officers of the Directorate on 18.04.2024 at 11:00 a.m. in terms of the earlier notices issued by the Directorate.

In case the petitioner - Amanatullah Khan appears before the respondent - Directorate on 18.04.2024 at 11:00 a.m., the application pending before the Special Court for issue of non-bailable warrants against the petitioner, shall be withdrawn.

Recording the aforesaid, the special leave petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

¹ "Directorate", for short.